

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 73/MP/2014

Subject : Petition under section 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework for tariff based competitive bidding for transmission service in the matter of 765 kV D/C transmission line from Dharamjaygarh-Jabalpur and 765 kV S/C transmission line from Jabalpur pool- Bina being implemented by Jabalpur Transmission Company Limited.

Date of hearing : 20.5.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Jabalpur Transmission Company Limited

Respondent : Adhunik Power and Natural Resources Limited and others

Parties present : Shri Amit Kapoor, Advocate, JTCL
Shri Harshit Gupta, JTCL
Shri Pulkit Sharma, JTCL
Shri Somdatt Bhardwaj, Corporate Power Limited
Shri Alok Shankar, EPJL
Shri Vineer Sarawagi, APNRL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed under section 79 of the Electricity Act, 2003 seeking relief on account of the delays in forest clearance and Section 164 authorization. Learned counsel for the petitioner further submitted as under:

(a) The petitioner is a wholly owned subsidiary of Sterlite Transmission Project Pvt. Ltd which was declared the successful bidder to implement the project pursuant to a competitive bidding process undertaken as per Competitive Bidding Guidelines;

(b) The Commission in its order dated 28.10.2011 in Petition No. 109/2011 has adopted the tariff of the transmission system and in order dated 12.10.2011 in Petition No. 107/2011 has granted licence to the petitioner for inter-State transmission of electricity.

(c) On 12.11.2013, notices were issued to LTTCs in terms of Article 12 and 13 of the TSA for the occurrence of events and to resolve the issues. In response, LTTCs advised the petitioner to approach CERC.

(d) The petitioner has undertaken all necessary steps/measures within its capability to mitigate the adverse impact of uncontrollable and unforeseeable events.

2. In response to the Commission's query regarding present status of the project, learned counsel for the petitioner submitted that at Dharamjaygarh-Jabalpur transmission line, 99% of foundation, 86% of tower erection and 35% of stringing works and at Jabalpur-Bina transmission line, 100% of foundations, 94% of tower erection and 80% of stringing works have been completed by the petitioner. However, forest clearance is still awaited.

3. After hearing the learned counsel for the petitioner, the Commission directed to admit the petition and issue notices to the respondents.

4. The Commission directed the petitioner to serve copy of the petition on the respondents by 30.5.2014. The respondents were directed to file their replies by 16.6.2014 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 30.6.2014.

5. The Commission directed the petitioner to submit the PERT chart, on affidavit, before 13.6.2014.

6. The petition shall be listed for hearing on 10.7.2014.

**By order of the Commission
Sd/-**

**(T. Rout)
Chief (Law)**